

HARYANA VIDHAN SABHA

Bill No. 3— HLA OF 2026

THE HARYANA REGISTRATION AND REGULATION OF TRAVEL AGENTS (AMENDMENT) BILL, 2026

A

BILL

further to amend the Haryana Registration and Regulation of Travel Agents Act, 2025.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Registration and Regulation of Travel Agents (Amendment) Act, 2026. Short title and commencement.
- (2) It shall come into force on the date of its publication in the Official Gazette.
2. In section 2 of the Haryana Registration and Regulation of Travel Agents Act, 2025 (hereinafter called the principal Act),- Amendment of section 2 of Haryana Act 10 of 2025.
 - (i) for clauses (g) and (h), the following clauses shall be substituted, namely:-
 - (g) “document” means educational certificate, certificate for English language test for study, travel paper, visa, ticket or passport in physical or electronic form including digital record that may be used or intended to be used as evidence in support of qualification for the purpose of tourism or emigration under this Act;
 - (h) “emigrant” means a citizen of India who intends to emigrate or emigrates or has emigrated outside India for any purposes such as study, tourism etc. excluding emigration for employment abroad governed under the Emigration Act, 1983 (Central Act 31 of 1983);;
 - (ii) for clause (o), the following clause shall be substituted, namely:-
 - (o) “travel agent” means any firm or company or unit or a person doing the profession which involves arranging, managing or conducting affairs relating to tourists or travelers visiting within the country or sending persons abroad or which arise out of the affairs of persons sent to a foreign country except for carrying out the business of recruitment being governed under the Emigration Act, 1983 (Central Act 31 of 1983) and shall include all or any of the following, namely:-
 - (a) processing of applications for or relating to grant of passport or visa except recruitment or emigration for employment abroad as governed under the Emigration Act, 1983 (Central Act 31 of 1983); or

- (b) acting as an agent for a company, firm or such type of bodies or entities for-
 - (i) selling air travel tickets; and
 - (ii) providing means of transportation for travel within the country or to a foreign country by land or sea; or
- (c) providing consultancy visa service or guidance to the person intending to go abroad for the following purposes except employment abroad-
 - (i) acquiring education;
 - (ii) undertaking a pleasure trip as a tourist or traveler;
 - (iii) getting medical treatment;
 - (iv) arranging cultural entertainment or musical shows;
 - (v) spreading or preaching religion; or
 - (vi) participating in sports tournaments or events; or
- (d) giving an advertisement or publicity, which relates directly or indirectly to any field of travel to a foreign country, by means of publication, transmission, communication or internet except relating to employment abroad,; or
- (e) holding of seminars or delivering of lectures to promote emigration or rendering assistance for such purposes other than employment abroad; or
- (f) arranging matrimonial alliance and adoption for the purpose of emigration other than emigration for employment abroad; or
- (g) arranging travel of any person within the country or from India to abroad for purposes mentioned hereinbefore other than employment abroad; or
- (h) acting as freelancing type tout for any of the purposes mentioned in clauses (a) to (g).'

Amendment of
section 7 of
Haryana Act 10
of 2025.

3. In section 7 of the principal Act,-
- (i) in clause (g), for the sign “:” existing at the end, the sign and word “; or” shall be substituted; and
 - (ii) after clause (g), the following clause shall be inserted, namely:-
“(h) violated any provision of this Act.”.

4. After section 22 of the principal Act, the following section shall be added, namely:-

Insertion of
section 23 in
Haryana Act 10
of 2025.

“23. Act not in derogation of any other law.- The provisions of this Act shall be in addition to and not in derogation of provisions of any other Central Act for the time being in force except specifically provided under this Act and in case of any inconsistency in provisions other than specifically provided under this Act, the provisions of Central Act shall have overriding effect to the extent of inconsistency.”.

STATEMENT OF OBJECTS AND REASONS

The Govt. of India, Ministry of External Affairs has intimated that the provisions of the recently introduced 'Haryana Registration and Regulation of Travel Agents Act, 2025' which aims to regulate travel agents operating within the State and there are certain provisions in this statute which appears to be inconsistent with the Emigration Act, 1983 which governs the emigration of Indian Citizens for employment abroad. There are certain provisions particularly those relating to the scope of operation for travel agents which overlap with the provisions of Emigration Act, 1983. Certain provisions of the statute could potentially be exploited by Travel Agents to bye-pass the provisions of the Emigration Act, 1983 including mandatory registration with the Protector General of Emigrants (P.G.E.). To avoid violation of the provisions of the Emigration Act, 1983 and to curb the growing instances of illegal recruitment activities of Indian citizens abroad by unscrupulous agents, it has been proposed that the Government of India and the State Government should work in harmony to provide robust framework to ensure safe and legal migration.

A legislation i.e. the Haryana Registration and Regulation of Travel Agents (Amendment) Bill, 2026 is required to amend the Haryana Registration and Regulation of Travel Agents Act, 2025 to remove inconsistencies and harmonize the provisions of the Haryana Registration and Regulation of Travel Agents Act, 2025 and Emigration Act, 1983 to strengthen the regulatory framework governing the recruiting agents.

Hence, this Bill.

NAYAB SINGH,
Chief Minister, Haryana.

Chandigarh :
The 2nd March, 2026.

RAJIV PRASHAD,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 2nd March, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

EXTRACT FROM THE HARYANA REGISTRATION AND
REGULATION OF TRAVEL AGENTS ACT, 2025

- Section 2 (g) "document" means any educational certificate, certificate for English language test for study, migration or work, travel paper, visa, ticket or passport in physical or electronic form including digital record that may be used or intended to be used as evidence in support of qualification for the purpose of tourism or emigration;
- (h) "emigrant" means a citizen of India who intends to emigrate or emigrates or has emigrated outside India for any purposes such as study, work, tourism etc.;
- (o) "travel agent" means any firm or company or unit or a person doing the profession which involves arranging, managing or conducting affairs relating to tourists or travelers visiting within the country or sending persons abroad or which arise out of the affairs of persons sent to a foreign country except for carrying out the business of recruitment being governed under the Emigration Act, 1983 (Central Act 31 of 1983) and shall include all or any of the following, namely: -
- (a) processing of applications for or relating to grant of passport or visa; or
 - (b) acting as an agent for a company, firm or such type of bodies or entities for-
 - (i) selling air travel tickets; and
 - (ii) providing means of transportation for travel within the country or to a foreign country by land or sea; or
 - (c) providing consultancy visa service or guidance to the person intending to go abroad for-
 - (i) acquiring education;
 - (ii) undertaking a pleasure trip as a tourist or traveler;
 - (iii) getting medical treatment;
 - (iv) arranging cultural entertainment or musical shows;
 - (v) spreading or preaching religion; or
 - (vi) participating in sports tournaments or events; or
 - (d) giving an advertisement or publicity, which relates directly or indirectly to any field of travel to a foreign country by means of publication, transmission, communication or internet; or

- (e) holding of seminars or delivering of lectures to promote emigration or rendering assistance for such purposes; or
 - (f) arranging matrimonial alliance and adoption for the purpose of emigration; or
 - (g) arranging travel of any person within the country or from India to abroad for any purpose whatsoever; or
 - (h) acting as freelancing type tout for any of the purposes mentioned in clauses (a) to (g).
- Section 7 (1) (g) failed to do the profession of travel agent for a continuous period of one year: